

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Dated 25th March 2020

AMENDMENT

No. L-1/253/2019/CERC - In exercise of powers conferred under Section 178 of the Electricity Act, 2003 (36 of 2003) and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, to amend the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 (hereinafter referred to as the “Principal Regulations”) namely:-

1. Short Title and Commencement

- a. These regulations may be called the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (First Amendment) Regulations, 2020.
- b. These regulations shall come into force with effect from the date of notification in Official Gazette.

2. Amendment to Regulation 8 of the Principal Regulations:

2.1. A new proviso shall be added to sub-clause (e) of clause (1) of Regulation 8 of the Principal Regulations, as under:-

“Provided that the trading margin shall not be less than zero (0.0) paise/kWh from either of the parties to the banking transaction.”

3. Amendment to Regulation 9 of the Principal Regulations:

3.1 A new proviso shall be added after sub-clause (b) of clause (10) of Regulation 9, as under:-

“Provided that where the duration of the short term contract is more than one month, the letter of credit in favour of the seller shall be equivalent to one point zero five (1.05) times of the monthly contract value with validity period equal to validity of the contract”

Sd/-

(Sanoj Kumar Jha)

Secretary

Note:

The Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 were published in Part III, Section 4, No. 43 of the Gazette of India (Extraordinary) dated January 31, 2020.